

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ARMAX HEALTH PRIVATE LIMITED formerly known as BAFNA HEALTH CARE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ARMAX HEALTH PRIVATE LIMITED (Formerly known as BAFNA HEALTH CARE PRIVATE LIMITED)
2.	Date of incorporation of corporate debtor	21 st August 2007
3.	Authority under which corporate debtor is incorporated / registered	Company incorporated under the Companies Act, 1956 registered with Registrar of Companies, Maharashtra (Mumbai).
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN No.: U85190MH2007PTC173326
5.	Address of the registered office and principal office (if any) of corporate debtor	Unit No. 712, 7 th Floor, World Trade Centre No.1, Cuffe Parade, Colaba Mumbai MH 400005 IN
6.	Insolvency commencement date in respect of corporate debtor	Hon'ble NCLT, Mumbai Bench Order Pronounced on: - 3rd June, 2022 Certified Order was received on: - 7th June, 2022
7.	Estimated date of closure of insolvency resolution process	30 th November, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Shashant Sudhakar Yeola Registration No: IBBI/IPA-001/IP-P00310/2017-2018/10574
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 7, Indrayani, Ganesh Nagar, Opp. Lekha Nagar, Agra Road, Nashik, Maharashtra, 422009 Email : shashantsyeola@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No. 7, Indrayani, Ganesh Nagar, Opp. Lekha Nagar, Agra Road, Nashik, Maharashtra, 422009 Email : shashantsyeola@gmail.com
11.	Last date for submission of claims	21 st June, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Not Applicable

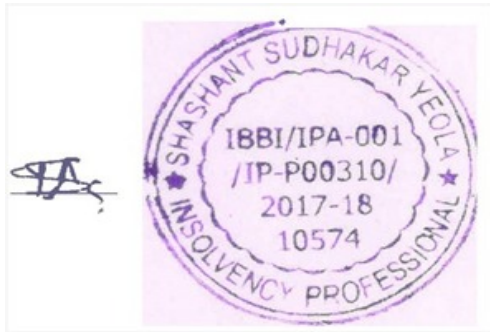
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ARMAX HEALTH PRIVATE LIMITED (**Formerly known as** BAFNA HEALTH CARE PRIVATE LIMITED) on 3rd June, 2022.

The creditors of ARMAX HEALTH PRIVATE LIMITED (**Formerly known as** BAFNA HEALTH CARE PRIVATE LIMITED), are hereby called upon to submit their claims with proof on or before **21st June, 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Mr. Shashant Sudhakar Yeola

Interim Resolution Professional

Registration No: IBBI/IPA-001/IP-P00310/2017-2018/10574

Date: 09.06.2022

Place: Nashik